Court No. - 46

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Case:- CRIMINAL MISC. WRIT PETITION No. - 4288 of 2021

**Petitioner:** - Resham Singh

**Respondent :-** State Of Uttar Pradesh And 2 Others **Counsel for Petitioner :-** Syed Imran Ibrahim

**Counsel for Respondent :-** G.A.

Hon'ble Surya Prakash Kesarwani, J. Hon'ble Gautam Chowdhary, J.

Heard Sri Arvind Varma, learned Senior Advocate, assisted by Sri Syed Imran Ibrahimand and Miss Smridhi Sharma, learned counsel for the petitioner and Sri Patanjali Misra, learned A.G.A. for the State respondents.

Learned A.G.A. states that a counter affidavit by means of personal affidavit of the D.G.P. has been filed today, which is not yet uploaded.

Office is directed to upload it.

Learned A.G.A. states on the basis of counter affidavit that some action has been taken against the accused Police Officers including the S.I. Sunil Kumar Sharma and the I.O. Ram Naresh Singh and a preliminary inquiry is also being conducted. He further states that S.I.T. has also been constituted to investigate into the matter including the F.I.Rs. lodged by the petitioner.

He further states that further action including arrest of the accused Police Officers shall be effected if in preliminary inquiry they are *prima facie* found to be guilty.

He further states that upto date status in the matter shall be placed before this Court on the next date fixed on which date the learned Advocate General shall also appear.

As prayed by learned A.G.A., put up as a fresh case on 16.07.2021 for further hearing at 2 P.M.

The petitioner may file rejoinder affidavit in the mean time.

**Order Date :-** 12.7.2021/vkg